

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**PRINCIPAL BENCH**

**Company Appeal (AT) (Insolvency) No. 813 of 2020**

**IN THE MATTER OF:**

**Logwell Logistics and Aviation Services (OPC) Pvt. Ltd. ...Appellant**  
**Versus**

**Velankani Electronics Pvt. Ltd. ...Respondent**

**Present: -**

**For Appellant: Mr. Uddaym Mukherjee and Ms. Madhurika Ray,**  
**Advocates**

**For Respondent: Mr. Ajay Kumar M, Advocate**

**O R D E R**  
**(Virtual Mode)**

**28.01.2021** In terms of the order dated 18.01.2021 the learned counsel for the Appellant have filed the Rejoinder to the Reply-Affidavit filed on behalf of the Respondent. Short Written Submissions have also been filed on 16.01.2021.

2. Heard the learned counsel for the Appellant. Learned counsel for the Respondent is also present.

3. After hearing, this Appellate Tribunal is of the view that from the perusal of the impugned order it transpires that dispute is regarding rate of interest.

4. Learned counsel for the Parties are advised to explore the possibility of amicably settle the matter between them instead of the matter to be decided on merits.

5. Learned counsel for the Parties pray for some time to contact their client. Prayer is allowed.

6. List the Appeal 'For Admission (After Notice)' on **16<sup>th</sup> February, 2021.**

7. On that day, learned counsel for the Parties will inform this Appellate

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Tribunal as to whether Parties are inclined to settle the matter or not.

**[Justice Anant Bijay Singh]**  
**Member (Judicial)**

**[Ms. Shreesha Merla]**  
**Member (Technical)**

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